

IN THE NATIONAL COMPANY LAW TRIBUNAL

COURT NO. IV, NEW DELHI

CA No. 87/2018, C-IV (IB)-27/PB/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Counfreedise

.....**Applicant**

Vs.

Timex India Group Limited

.....**Respondent**

Order delivered on 09.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Sukrit R. Kapoor, Adv.
Ms. Shruti Shivkumar, Adv.

For the Respondent : Mr. Sanchay Mehrotra, Adv.

ORDER

CA No. 87/2018/C-IV is filed by the applicant for certain documents in the form of tabular compilation, copy of which is served to the learned counsel for the respondent. The learned counsel for the respondent seeks time to respond. In the meanwhile, it is seen from the last order dated 10 September 2018 that issue involved in this matter is with respect to the maintainability based on service of Section 8 notice of I & B Code and the same is pending before the Hon'ble Supreme Court. Let the response be filed within five days. Listed with main application on 11.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

